CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.307/MP/2023

Subject : Petition under Section 79(1)(f) for adjudication of dispute on the

issue of Payment of Interest on Delayed Payment by the

Respondent.

Petitioner : Shree Cement Limited (SCL)

: Telangana State Power Coordination Committee and Ors. Respondents

: 8.4.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, SCL

Ms. Harsha V Rao, Advocate, SCL

Ms. Aishwarya Subramani, Advocate, SCL

Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri H Raghav, Advocate, Telangana Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed inter alia seeking direction upon the Respondents to pay the delayed payment surcharge as payable to the Petitioner in terms of Purchase Orders dated 16.11.2018 & 27.4.2019 along with carrying cost till the date of payment. Learned counsel further briefly reiterated the submissions made in the Petition and added that, contrary to the averment made by the Respondents, the claims of the Petitioner are not time-barred. Learned counsel pointed out that the last payment against the invoice was made by the Respondents only on 25.3.2021, and hence, its claim for late payment surcharge arose only on the said date when the Respondents made the payment without the late payment surcharge.

- 2. Learned counsel for the Respondents, Telangana Discoms, submitted that the Respondents have already filed their reply, which may be considered by the Commission.
- Considering the submissions made by the learned counsel for the parties, the Commission permitted both sides to file their respective written submissions, if any, within a week with a copy to the other side.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant)

Joint Chief (Law)